

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 35 of 2020**

**IN THE MATTER OF:**

**Asstt. Commissioner of Income Tax  
Circle – 27(1)**

**...Appellant**

**Versus**

**Uttam Strips Ltd.**

**...Respondent**

**Present:**

**For Appellant : Mr. R. Ramachandran, Advocate for Lakshmi Gurung**

**For Respondent : Mr. Ankur Mittal and Ms. Jasveen Kaur, Advocates**

**ORDER**

**27.02.2020** Learned Counsel for the Respondent submits that he has filed an Application in I.A. No.909 of 2020 and raised the objection that the Appeal is time barred. Learned Counsel for the Appellant seeks time to file Reply. Prayer Allowed.

Let the matter be fixed on **20<sup>th</sup> March, 2020**.

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Mr. Balvinder Singh]  
Member (Technical)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

*pks/kam*